

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1328 of 2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

...Appellant

Versus

CA Kannan Tiruvengadam & Ors.

...Respondents

**For Appellant: Mr. Abhijit Sinha, Mr. Indranil Ghosh, Mr. Palzer Moktan
and Mr. Aditya, Advocates**

For Respondent: Mr. Shreyas Edupuganti, Advocate for R-1

Mr. Sarad Singhanian, Advocate for R-3

Mr. Joy Sahai, Sr. Advocate with Mr. Arijit Mazumdar,

**Mr. Devesh Ajmani, Ms. Akankasha Kaushik, Advocates
for R-4**

O R D E R

16.03.2020 Learned Sr. Counsel for 'Committee of Creditors' states that in spite of proceedings of this court dated 17th February, 2020 the SRA – Respondent No. 3 has not come forward with upfront money and sought time till 20th March, 2020. The Learned Sr. Counsel states that if the upfront money does not come till 20th March, 2020, CoC may move the Adjudicating Authority for default under Sub-Section 3 of Section 33 of Insolvency and Bankruptcy Code, 2016. Learned Counsel for Respondent No. 4 states that it may be appropriate that at present, the present Appeal is adjourned.

The Respondent No. 4 may adopt any legal course it wants to adopt. By next date, if the position is not clear, we would proceed to hear the Appeal.

List the Appeal 'For Admission (After Notice) on **20th April, 2020** at 12:00 o' clock.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./md

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